

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 11**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd.  
v.  
Sumeru Processors Pvt. Ltd.

..... Petitioners/Applicant  
..... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 13.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

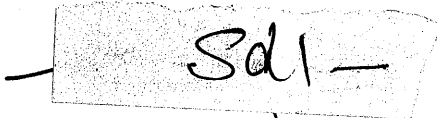
Mr. Nalin Kaushik, Adv. with Mr. Vijender Sharma, IRP

**ORDER**

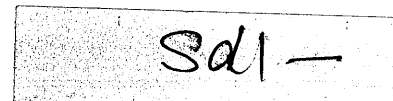
**CA-910(PB)/2019**

Report filed by the IRP certifying the Constitution of Committee of Creditors along with voting rights of the said creditors are taken on record subject to just all exceptions. The office is directed to maintain the record and put up the same at the time of final disposal.

CA-910(PB)/2019 stands disposed of.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**